

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 224
TO BE ANSWERED ON 03.02.2020

ATROCITIES ACT, 1989

224. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- a. whether a special court has been set up to try cases under the SC/ST Prevention of Atrocities Act, 1989 in all the districts of the country as mandated under Section 14 of the Act;
- b. if not, the reasons therefor along with the details of States / Districts where it has not been set up; and
- c. number of cases filed under the Act during the last three years and the pendency of such cases thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS
(SMT. RENUKA SINGH SARUTA)

- (a) to (b) Section 14 of the PoA Act as amended and enforced with effect from 26.01.2016, for the purpose of providing for speedy trial, the State Government shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more districts. Further in the districts where less number of cases under the Act is recorded, State Government shall with the concurrence of the Chief Justice of the High Court specify for such Districts, the Court of Session to be a Special Court to try the offences under the Act. These Courts have powers to take direct cognizance of offences under the Act, and it is the duty of the State Government to establish adequate number of Courts to ensure that cases under the Act are disposed of within a period of two months, as far as possible.

Accordingly State Governments and Union Territory Administrations of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, West Bengal, Andaman & Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, NCT of Delhi and Puducherry have designated District Session Courts as Special Courts.

For ensuring speedy trial of cases under the PoA Act, 170 Exclusive Special Courts, have also been set up by twelve States, i.e. Andhra Pradesh(1), Bihar(05), Chhattisgarh(16), Gujarat(16), Jharkhand (4), Karnataka(08), Madhya Pradesh(43), Maharashtra(03), Odisha(03), Rajasthan(25), Tamil Nadu(06) and Uttar Pradesh(40).

- (c) At the Central level, as per the Government of India (Allocation of Business) Rules, 1961, responsibility in regard to implementation of the Acts, for Criminal offences against members of the SCs, STs, including those under the PCR Act and the PoA Act is allocated to the Ministry of Home Affairs and data in this regard is provided by NCRB, MHA only. State / UT –wise cases registered, cases charge-sheeted, cases convicted, cases pending trial at the end of the year, persons arrested, persons charge-sheeted and persons convicted on total crimes committed under SC/ST (Prevention of Atrocities) Act, 1989 for Crime against Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2016-2018 is enclosed at **Annexure- I & II.**

20	Odisha	1796	1432	34	6953	1982	1929	67	1969	1909	8	8611	2113	2128	11	1778	1663	8	10011	803	2027	9
21	Punjab	132	82	16	194	225	167	21	118	63	7	126	213	173	10	168	84	6	173	287	169	9
22	Rajasthan	5134	2391	541	12506	4634	4594	877	4238	2357	1673	12232	4279	4293	2125	4607	2407	597	13265	4454	4525	1035
23	Sikkim	1	0	0	0	1	0	0	5	4	1	3	5	4	1	5	4	0	5	4	4	0
24	Tamil Nadu	1287	991	76	4069	3056	2394	144	1361	1171	97	4232	3820	2890	175	1407	1218	99	4703	3253	2576	180
25	Telangana	1529	780	23	2136	1513	1091	34	1465	845	38	2069	1485	1228	60	1507	1045	31	2815	1775	1774	46
26	Tripura	0	0	0	0	0	0	0	1	1	0	1	2	3	0	1	0	0	1	0	0	0
27	Uttar Pradesh	10426	8387	1570	33455	33007	25644	3276	11232	8816	1510	40148	18415	24571	3362	11696	9672	1538	47045	19995	24907	4763
28	Uttarakhand	65	39	24	111	71	67	31	96	42	6	139	63	129	6	58	65	0	202	99	104	0
29	West Bengal	119	127	0	407	140	162	0	138	168	0	2797	181	175	0	119	80	0	521	80	112	0
	TOTAL STATE(S)	40718	30966	3752	129102	76890	65803	6997	42894	35107	4809	152292	73172	70259	8303	42501	34552	3420	172511	62536	70311	7927
30	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	1	0	0	2	0	0	0	1	2	0	5	1	3	0	1	1	0	4	1	1	0
32	D&N Haveli	0	0	0	4	0	0	0	0	0	0	2	0	0	0	1	0	0	2	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	1	0	0	0
34	Delhi	53	32	0	190	64	51	0	48	38	0	220	52	69	0	36	32	0	248	73	59	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	2	1	0	2	0	1	0	26	26	0	28	17	35	0	0	0	0	28	0	0	0
	TOTAL UT(S)	56	33	0	198	64	52	0	75	66	0	256	70	107	0	38	33	0	283	74	60	0
	TOTAL (ALL INDIA)	40774	30999	3752	129300	76954	65855	6997	42969	35173	4809	152548	73242	70366	8303	42539	34585	3420	172794	62610	70371	7927

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018

ANNEXURE REFERRED IN REPLY TO POINT (c) IN RESPECT OF LOK SABHA UNSTARRED QUESTION NO. 224 DATED 03.02.2020 ASKED BY SHRI SISIR KUMAR ADHIKARI REGARDING ATROCITIES ACT 1989.

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Cases Pending Trial at the end of the Year (CPT), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Tribes during 2016-2018

SL	State/UT	2016							2017							2018						
		CR	CCS	CON	CPT	PAR	PCS	PCV	CR	CCS	CON	CPT	PAR	PCS	PCV	CR	CCS	CON	CPT	PAR	PCS	PCV
1	Andhra Pradesh	405	264	2	532	419	285	2	341	196	2	585	540	423	3	329	251	11	686	588	565	32
2	Arunachal Pradesh	0	0	1	11	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	1	0	1	1	1	0	65	45	0	45	65	49	0	6	1	0	46	3	1	0
4	Bihar	25	22	5	258	85	64	6	80	52	1	306	139	58	1	64	75	0	380	108	111	0
5	Chhattisgarh	402	393	78	1327	602	576	93	399	399	100	1072	576	607	117	388	377	41	1301	624	598	53
6	Goa	11	6	1	14	4	3	0	2	4	0	16	0	22	0	5	3	1	16	1	3	1
7	Gujarat	281	237	1	1730	712	678	4	319	294	4	1974	890	820	4	311	272	1	2192	810	837	1
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	2	1	0	10	4	3	0	3	5	0	15	19	12	0	1	2	0	16	2	2	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	280	170	34	764	277	207	40	237	109	25	788	187	164	26	223	84	3	847	131	117	5
12	Karnataka	371	301	0	1244	720	629	0	401	352	4	1461	837	823	17	321	284	2	1617	692	725	2
13	Kerala	182	133	4	512	179	149	7	144	115	3	357	157	129	5	138	175	6	448	245	223	6
14	Madhya Pradesh	1823	1795	273	4839	3119	3110	426	2289	2335	399	6403	3668	3732	553	1868	1862	287	7422	2858	3173	446
15	Maharashtra	403	396	21	2257	964	991	38	464	374	15	2395	1009	731	24	526	414	23	2605	1167	929	25
16	Manipur	1	1	0	2	8	1	0	1	1	0	4	3	3	0	1	0	0	3	1	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	681	617	18	2786	854	800	25	700	612	0	3344	763	723	0	557	697	3	3982	308	794	4
21	Punjab	2	0	0	0	3	0	0	0	0	0	2	0	0	0	0	0	0	2	0	0	0
22	Rajasthan	1195	538	139	2863	1064	1065	226	984	443	172	2867	933	934	240	1095	597	115	3158	1083	1182	168
23	Sikkim	0	0	0	0	0	0	0	6	4	2	2	5	4	2	1	1	1	2	1	1	1
24	Tamil Nadu	19	19	1	67	41	39	1	22	16	2	77	23	22	3	15	11	0	82	32	21	0
25	Telangana	375	229	12	571	553	483	18	435	293	7	617	572	399	8	419	298	6	795	629	512	8
26	Tripura	3	1	0	1	3	1	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	4	4	12	90	9	7	26	88	72	2	160	164	231	2	145	110	1	268	333	322	7
28	Uttarakhand	3	3	0	4	3	3	0	11	11	2	13	11	11	2	7	5	1	16	5	5	1
29	West Bengal	83	136	0	423	76	152	0	122	76	1	309	88	116	1	101	60	1	346	67	82	1
	TOTAL STATE(S)	6552	5267	602	20306	9700	9247	913	7114	5808	741	22812	10649	10013	1008	6521	5579	503	26230	9688	10203	761
30	A&N Islands	6	5	0	33	6	5	0	2	3	3	26	1	4	7	1	1	0	25	0	1	0

31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	D&N Haveli	2	0	0	16	1	0	0	5	3	0	12	7	14	0	3	3	0	15	0	20	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	1	0	0	0
34	Delhi	2	0	0	6	0	0	0	4	4	0	10	4	4	0	0	1	0	11	2	1	0
35	Lakshadweep	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	12	5	0	55	7	5	0	11	10	3	49	12	22	7	4	5	0	52	2	22	0
	TOTAL (ALL INDIA)	6564	5272	602	20361	9707	9252	913	7125	5818	744	22861	10661	10035	1015	6525	5584	503	26282	9690	10225	761

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018